

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**Rajya Sabha**  
**UNSTARRED QUESTION NO. : 22**  
**TO BE ANSWERED ON THE 21st July 2025**  
**ICAO RULES ON AIR CRASH INVESTIGATION**

**22. SHRI SAKET GOKHALE**

**Will the Minister of CIVIL AVIATION be pleased to state:-**

**(a) whether a lead investigator under International Civil Aviation Organization (ICAO) rules has been appointed as on 3rd July, 2025 for investigation into the crash of Air India AI-171 on 12th June, 2025, if not, the reasons therefor;**

**(b) norms laid down by ICAO on appointment of lead investigators & submission of preliminary reports after an air crash and whether these are being followed in the AI-171 crash investigation; and**

**(c) whether ICAO offered an investigator with observer status for AI-171 crash investigation and whether it was accepted by Government, if not, the reasons therefor?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION  
(Shri Murlidhar Mohol)**

**(a): An Investigation has been ordered by Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to the accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.**

**(b): AAIB follows the Standards and Recommended Practices (SARPs) as outlined in International Civil Aviation Organisation (ICAO) Annex 13 on "Aircraft Accident and Incident Investigation" and the same is being followed for AI-171 crash investigation.**

**(c): As per ICAO's request, an Observer from ICAO has been appointed.**

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